The Andhra Pradesh State Handloom Weavers Co-Operative Societies (Amendment) Act, 1988

Act 14 of 1988

Keyword(s):
Handloom Weavers, Co-operative society

ACT NO. 14 OF 1988*.

[21st April, 1988.]


Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Thirty-ninth Year of the Republic of India, as follows:—

1 (1) This Act may be called: the Short title Andhra Pradesh State Handloom Weavers and Co-operative Society Limited (Merger of certain Co-operative Societies) (Amendment) Act, 1988.

*Received the assent of the Governor on the 20th April, 1988. For Statement of Objects and Reasons, please see the Andhra Pradesh Gazette, Part IV-A, Extraordinary, dated the 25th March, 1988 at page 3.
(2) It shall be deemed to have come into force on the 3rd March, 1988.

2. For clause (i) of sub-section (1) of section 6 of the Andhra Pradesh State Handloom Weavers Co-operative Society (Formation) Act, 1976, as modified by section 11 of the Andhra Pradesh State Handloom Weavers Co-operative Society Limited (Merger of certain Co-operative Societies) Act, 1983, the following clause shall be substituted, namely:—

“(i) one representative of the Primary handloom weavers co-operative societies (other than Primary Wool Weavers Co-operative Societies) in each District to be elected from among themselves by the delegates of such societies”.

3. The Andhra Pradesh State Handloom Weavers Co-operative Society Limited (Merger of certain Co-operative Societies) (Amendment) Ordinance, 1988, is hereby repealed.